

#### Four laning of NH-76

†\*73.SHRIMATI MAYA SINGH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether proposal has been approved for four laning of NH-76;
- (b) if so, by when the work is scheduled to commence;
- (c) the amount to be allocated on this project during the current financial year (2009-10); and
- (d) the target set for the completion of this project?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI KAMAL NATH): (a) NH-76 between Pindwara in Rajasthan and Shivpuri in Madhya Pradesh has been taken for four-laning under East-West Corridor of NHDP and is mostly completed. There is no proposal for four-laning between Jhansi and Mirzapur in Uttar Pradesh.

(b) *Status on June, 2009*

Sl. No.	Stretch of NH-76 taken up for Four Laning	Length (Km.)	Status
1	2	3	4
1.	Km.0.00 to Km.29.00 (Rajasthan)	29	Completed
2.	Bakarlia to Gogunda Km. 29 to Km.73 (Rajasthan)	44	do
3.	Gogunda to Udaipur Km.73 to Km. 104.724 (Rajasthan)	31.724	91.68% Completed
4.	Udaipur to Chittorgarh (Rajasthan) Km. 104.724 to Km.213	108	Completed
5.	Chittorgarh Bypass km. 213 to km.229.25 (Rajasthan) Km.229.25 to Km.253.00	40.71	do
6.	Km.253.00 to Km.316.00 (Rajasthan)	59.72	do
7.	Km.316.00 to Km.381.00 (Rajasthan)	61.16	do
8.	Chambal Bridge (Rajasthan)	1.4	53.81% Completed
9.	Kota Bypass Km.381.00 to Km.406.00 to (Rajasthan)	26.42	68% Completed
10.	RJ/MP Border to Kota Km.406.00 to Km.449.15 (Rajasthan)	43.15	Completed
11.	RJ/MP Border to Kota Km.449.15 to Km.509 (Rajasthan)	61.492	do

†Original notice of the question was received in Hindi

1	2	3	4
12.	RJ/MP Border to Kota Km.509 to Km.579 (Rajasthan)	67.49	do
13.	Shivpuri Bypass & upto MP/RJ Border Km. 15.00 to Junction of NH-76/NH-3 of NH-25 & Km.579.00 to Km.610 of NH-76 (Madhya Pradesh)	53	do

(c) and (d) Allocation is not made project-wise. The total cost of three ongoing projects is Rs.868.07 Crs against which an expenditure of Rs.540.48 Crs. (Up to June 2009) has been incurred. The balance expenditure of Rs.327.59 Crs. shall be incurred during 2009-10 and 2010-11 out of total allocation of funds made to NHAI. The entire work is expected to be completed by Dec.2010.

#### Revamping internal security and intelligence apparatus

\*74. SHRIMATI SHOBHANA BHARTIA:

SHRI N.K. SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether in the wake of increase in the terrorist and Naxalite activities, Government has decided to revamp the internal security and Intelligence apparatus in the country;

(b) if so, the details thereof;

(c) whether due to lack in proper coordination between various intelligence agencies, the acts of the terrorists and Naxalites are not properly checked; and

(d) if so, to what extent the revamp of various intelligence and security agencies will put a check on the activities of Naxalites and terrorists?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) The Government has been, on a continuing basis, reviewing the security arrangements in the light of emerging challenges, including terrorist, and naxalite activities and a number of important decisions and measures have been taken. These measures include augmenting the strength of Central Para-Military Forces; amendment of the CISF Act to enable deployment of CISF in joint venture or private industrial undertakings; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organising of Multi-Agency Centre to enable it to function on 24X7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; and development of online and secure connectivity between Multi-Agency Centre, Subsidiary Multi-Agency Centres and State Special Branches. Further, the Central Government supplements the efforts of the State Governments by providing assistance for security and development which, *inter alia*, include deployment of OPMFs, CoBRA Battalions, provision of funds for modernization of weapons and for other socio-economic and developmental works. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to